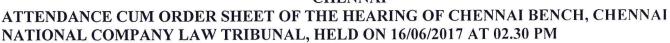
NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**





PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/502/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: PARLE AGRO PVT LTD

NAME OF THE RESPONDENT(S)

: GRISHI MANGO PRODUCTS & EXPORTS PVT LTD

UNDER SECTION

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. Mr. Jose John

In MIS. King & Partridge

Counsel for Petitioner.

ANANT MERATHIA

ORDER

Both the Parties alongwith their counsel are present. Both the counsel have submitted that the operational creditor and the corporate debtor have settled the issue between them amicably. In view of the settlement both parties have filed a joint memo specifying the terms and conditions of payment to be made by the operational creditor to the corporate debtor in black and white. The memo is taken on record and forms part of the order. In the circumstances, the petition is disposed of.

> (K.Anantha Padmanabha Swamy) Member (Judicial)